

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2662**

TO BE ANSWERED ON THE 09TH JULY, 2019/ ASHADHA 18, 1941 (SAKA)

DEMANDS OF TELANGANA

2662. SHRI VENKATESH NETHA BORLAKUNTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of pending demands of the State Government of Telangana with the Union Government post bifurcation of Andhra Pradesh State along with reasons for the pendency; and

(b) the action likely to be taken to resolve all the pending issues amicably in future along with the time frame in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): A large number of provisions of the Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented. The remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to setting up of infrastructural projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act. There are some issues between Andhra Pradesh and Telangana, which require mutual agreement between the two States. Efforts are made to build consensus between the two States to resolve bilateral issues amicably. Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 23 such review meetings have been held.
